

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.200(ND)/2017

IN THE MATTER OF:

Rakesh Asthana & Ors.

.... Applicant/petitioners

Vs.

M/s. AMR Infrastructures Ltd.

.... Respondent

Order under Section 213(b) of the Companies Act

Order delivered on 15.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri R. VARADHARAJAN,
Hon'ble Member(Judicial)

For the Applicant/petitioner :

For the Respondent : Mr. Ajay Verma, Mr. Upendra Yogesh, Advs.

ORDER

List this matter on 4th October, 2017.

However, the learned Counsel for the parties are granted liberty to intervene in the proceedings on a substantial question of law before the three Member Bench on 22nd September, 2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —
(R. VARADHARAJAN)
MEMBER(JUDICIAL)

15.09.2017
V. Sethi